

back. I am referring to people who, according to these reports, are being permitted to leave the country for good on the basis of certificate that they are not collaborators.

SHRI K. C. PANT: People who go with these documents would be regarded as authorised people. If they do not possess these documents and they try to cross the border, they would be regarded unauthorised entrants. It is these people whom I have mentioned as 2,000 people who have come over, that is, those without legal authorised valid travel documents.

Apart from this, as my hon. friend knows, some arrangements had been made for trade along the border. I am not referring to that.

Then, there is the question of the citizenship status of those who are remaining in India. As I have said, some have gone back to Bangla Desh. As to what will ultimately happen to them—some of them are women and some are children—that will be considered along with the larger question. Till that time I am not in a position to say as to how many will be regarded as Pakistanis or as Bangla Desh citizens. That is a matter which will have to be gone into along with the larger question.

Then, we have no information of either the members of the Constituent Assembly in Bangla Desh or any clandestine agencies indulging in any corrupt practices in securing the migration of non-Bengali Muslims to India.

12.36 hrs.

PAPERS LAID ON THE TABLE

PUBLIC NOTICE RE. IMPORT POLICY FOR NEWSPRINT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): I beg to lay on the Table

a copy of the Public Notice No. 53-ITC (PN)/72 dated the 11th April, 1972 regarding Import Policy for Newsprint for the year 1972-73 in respect of newspapers and periodicals. [*Placed in Library. See No. LT—1703/72.*]

PAPERS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964 :—
 - (i) Certified Accounts of the Export Inspection Council for the year 1967-68 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Export Inspection Council for the year 1968-69 together with the Audit Report thereon.
 - (iii) Certified Accounts of the Export Inspection Council for the year 1969-70 together with the Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [*Placed in Library. See No. LT—1704/72.*]

INTER-STATE WATER DISPUTES (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): I beg to lay on the Table a copy of Inter-State Water Disputes (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 924 in Gazette of India dated the 1st April, 1972, under sub-section (3) of section 13 of the Inter-State

Water Disputes Act 1956 [*Placed in Library*
See No LT—1705/72]

- (1) The Industrial Disputes (Amendment) Bill, 1972,
(2) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972

12 37 hrs

MESSAGFS FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

(i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 6th April 1972 "

(ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Secunderbad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972, which has been passed by the Rajya Sabha at its sitting held on the 6th April, 1972 "

(iii) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 4th April, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations and to make to the Lok Sabha in regard to the said Bill "

BILLS AS PASSED BY RAJYA SABHA

SECRETARY Sir, I lay on the Table of the House the following two Bills, as passed by Rajya Sabha —

12 38 hrs

PUBLIC ACCOUNTS COMMITTEE

THIRTY-SECOND AND THIRTY-THIRD REPORTS

SHRIMATI MUKUL BANERJI (New Delhi) I beg to present the following Reports of the Public Accounts Committee—

- (1) Thirty second Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty fourth Report (Fourth Lok Sabha) relating to Department of Civil Aviation
(2) Thirty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Eighth Report (Fourth Lok Sabha) relating to Department of Works, Housing and Urban Development

12 38 hrs

STATEMENT CORRECTING ANSWER
TO S Q NO 253 re WAGONS
HELD UP FOR MINOR
REPAIRS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) On behalf of Shri K Hanumanthaya, I beg to make the following statement

In reply to part (a) to Starred Question No 253, the following information was given —

Gauge	1970-71	1971-72
Broad Gauge	9193	2864
Metre Gauge	2900	2558
Narrow Gauge	216	199